

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT)(Ins) No. 867 of 2019

IN THE MATTER OF:

Murlidhar Suganchand Agrawal

...Appellant

Versus

Mr. Vijay Kumar V. Iyer. & Ors. (RP)

...Respondents

Present For Appellant: Ms. Aveena Sharma, Advocate

O R D E R

28.08.2019 Having heard learned counsel for the appellant and being satisfied with the grounds, the delay of 15 days in preferring the appeal is condoned.

I.A. No. 2647 of 2019 stands disposed of.

Learned counsel for the Appellant submits that the Adjudicating Authority failed to notice that the loan given was shown in the separate account of 'Mittal Finance & Investments' and on wrong presumption the application preferred by the Appellant is disposed of.

Let notice be issued on the Respondents by Speed Post. Requisite along with process fee, if not filed, be filed by 29th August, 2019. If the appellant provides the *e-mail* address of respondents, let notice be also issued through *e-mail*.

Post the case 'for Admission (After Notice)' on **30th September, 2019**.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)